

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 16-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/310(CHE)/2024

PETITION NUMBER : CP(IB)/481(CHE)/2020

NAME OF THE APPLICANT : Sri Vethaa Dairy Pvt Ltd

**NAME OF THE RESPONDENT(S) : Jayashree S Iyer (Liquidator)
M/s. GHO Agro Pvt Ltd & Anr**

**UNDER SECTION : Sec 60(5) of IBC, 2016 r/w Reg 32(e) & 32A
of IBBI Reg 2016**

ORDER

Ld. Counsel Mr. M.L. Ganesh for the Liquidator. Ld. Counsel Mr. M.S. Viswanathan for the Applicant.

This is an Application to permit the Liquidator to sell the business of the Corporate Debtor as a going concern in accordance with Regulation 32(f) of the Liquidation Process Regulations, 2016.

On this a memo has been filed by the Applicant on 05.04.2024 stating that Stakeholders Consultation Committee has permitted the sale as a going concern under Regulation 32(f) of the Liquidation Process Regulations, 2016 in the meeting held on 18.03.2023. Therefore the Liquidator has no objection to the prayer of the Applicant.

Consequent to the issue of the order in this matter, the Liquidator may file dissolution Application.

Order Reserved.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk